

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP (IB) No. 986/KB/2018

**CA(IB)No.49/KB/2020**

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi.


2. Hon'ble Member (T), Shri Virendra Kumar Gupta


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 8<sup>th</sup> January, 2020, At 10:30 A.M**

Name of the Company		United Bank of India -Vs- Amaresh Rice Mills Pvt. Ltd. (In CIRP)	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**ORDER (Per bench)**

None appears for the financial creditor and also for the corporate debtor. IRP is absent. CA(IB) 49/KB/2020 is an application filed by IRP under section 12A of IBC for withdrawal of this proceeding on a ground of settlement. We have gone through the contents of the application and parties have settled the dispute and CoC in its meeting dated 30.12.2019 by 100% votes passed resolution for withdrawal of this proceeding. Hence, this **CA no. 49/KB/2020 and the CP(IB) 986/KB/18 stand disposed off.**

  
 (Virendra Kumar Gupta)  
 Member (T)

  
 (M. B. Gosavi)  
 Member(J)